

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 159**  
**(IB)-1362(PB)/2018**

**IN THE MATTER OF:**

ICICI Bank Ltd.

.... Applicant/petitioner

v.

Jyoti Builtech Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 05.12.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S.K MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP

Mr. Vinod Kumar Chaurasia & Mr. Nalin  
Kaushik, Advs.

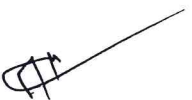
For the Respondent

Mr. Ateendra Saumya Singh, Adv.

**ORDER**

**CA-2347(PB)/2019**

On 01.11.2019 Ex-Director Mr. Charanjeet Singh, Mr. Ishpreet Singh & Mrs. Jyoti Sahni and Accountant Mr. Prem Chawdhary were asked to meet the Resolution Professional on 05.11.2019 in order to furnish the documents and information which have been mentioned in the aforesaid order. However, on the ground of medical emergency none of them went to meet the Resolution Professional. According to the affidavit filed by the Resolution Professional neither the documents have been furnished nor any information is given. Accordingly, we direct that Bailable Warrants be issued to non applicant-respondents-Mr. Charanjeet Singh, Mr. Ishpreet Singh, Mrs. Jyoti Sahni & Mr. Prem Chawdhary. Their addresses are:-



1. Mr. Charanjeet Singh,  
Member of the Suspended Board of Director of the Corporate Debtor  
Address: 19-B, Lajpat Nagar Chowk,  
Lucknow-226003
  2. Mr. Ishpreet Singh  
Member of the Suspended Board of Director of the Corporate Debtor  
Address: 19-B, Lajpat Nagar Chowk,  
Lucknow-226003
  3. Mrs. Jyoti Sahn  
Member of the Suspended Board of Director of the Corporate Debtor  
Address: 19-B, Lajpat Nagar Chowk,  
Lucknow-226003
  4. Mr. Prem Chawdhary,  
Accountant of the Corporate Debtor at Delhi.  
Address: 19- B, Lajpat Nagar Chowk,  
Lucknow-226003
2. Bailable warrants be issued on the aforesaid persons for a sum of Rs. 25,000/- along with two sureties of an equal amount to ensure their presence in Court and the same be furnished to the satisfaction of the executing officer.
3. The DCP, Delhi is requested to depute a competent officer having jurisdiction to execute the bailable warrants and the report be submitted at the earliest.
4. List for further consideration on 03.01.2020.

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(M.M. KUMAR)  
PRESIDENT

—sd—

(S.K MOHAPATRA)  
MEMBER (TECHNICAL)